

ITEM NO.2 Court 11 (Video Conferencing)

CORRECTED
SECTION IV-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 175/2021 in C.A. No. 3687/2020

UMC TECHNOLOGIES PRIVATE LTD.

Appellant(s)/
Applicant

VERSUS

FOOD CORPORATION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.134232/2020-APPROPRIATE ORDERS/DIRECTIONS
and IA No.134234/2020-APPLICATION FOR PERMISSION)

Date : 02-02-2021 This Application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Sahil Tagotra, AOR
Mr. Subhro P. Mukherjee, Adv.
Mr. Mohit Pandey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R
M.A. is allowed in terms of the signed order.
Pending application, if any, stand disposed of.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)

(Signed Reportable order is placed on the file)

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

Miscellaneous Application No. 175 OF 2021

IN

CIVIL APPEAL No(s). 3687 OF 2020

UMC TECHNOLOGIES PRIVATE LTD.

Appellant(s)/
Applicant

VERSUS

FOOD CORPORATION OF INDIA & ANR.

Respondent(s)

O R D E R

Having heard learned counsel for the parties, we deem it appropriate to allow the prayer made by the appellant/ applicant. Accordingly, the Application is allowed.

The words "including an employee of the appellant" stand deleted from the paragraph 4 of the Judgment dated 16.11.2020. Rest of the order to remain as it is.

.....J.
(S. ABDUL NAZEER)

.....J.
(SANJIV KHANNA)

NEW DELHI
FEBRUARY 02, 2021